

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 7th January, 2019 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 3 of 2019**

***A Bill to amend the Tamil Nadu Industrial Township Area Development Authority Act, 1997.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Industrial Township Area Development Authority (Amendment) Act, 2019. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 33 of 1997. Amendment of section 2.

2. In section 2 of the Tamil Nadu Industrial Township Area Development Authority Act, 1997 (hereinafter referred to as the principal Act), after clause (e), the following clause shall be added, namely:—

“(f) “Special Purpose Vehicle” means a Government company as defined in clause (45) of section 2 of the Companies Act, 2013 (Central Act 18 of 2013), formed for industrial development or any related purpose including planning and development, administering the affairs of, or maintaining of, the industrial area.”.

Insertion of new section 23-A.

3. After section 23 of the principal Act, the following section shall be inserted, namely:—

**“23-A. Delegation of powers and functions.—**

(1) The Authority may, with the prior approval of the Government, delegate all or any of its powers and functions, except the powers under section 25, for a period not exceeding thirty years at a time:

Provided that the period for which the delegation given under this section may be different for different kinds of powers and functions.

(2) The powers and functions delegated under sub-section (1) shall stand withdrawn if the said Special Purpose Vehicle ceases to be a Government company.”.

**STATEMENT OF OBJECTS AND REASONS.**

The Government of India is proposing to implement several industrial corridor projects in Tamil Nadu. Each corridor is expected to have several nodes where infrastructure projects will be implemented. The Department of Industrial Policy and Promotion (DIPP) is insisting that there must be an institutional framework for each node. As per Department of Industrial Policy and Promotion's requirement, each node should have a Special Purpose Vehicle (SPV) and this Special Purpose Vehicle should have the powers and functions of a Planning and Development Authority. At present, the Authority constituted under section 3 of the Tamil Nadu Industrial Township Area Development Authority Act, 1997 (Tamil Nadu Act 33 of 1997) cannot delegate its Powers and Planning and Development functions to any entity. In order to comply with Department of Industrial Policy and Promotion's requirement, the Government have decided to amend the said Act so as to empower the Authority to delegate its powers and functions to the Special Purpose Vehicle.

2. This Bill seeks to give effect to the above decision.

M.C. SAMPATH,  
*Minister for Industries.*

K. SRINIVASAN,  
*Secretary.*